

Central Administrative Tribunal Lucknow Bench Lucknow

Original Application No. 510/2009

This, the 11<sup>th</sup> day of December, 2009.

**Hon'ble Dr. A. K. Mishra, Member (A)**

Km. Sunita Bareja, aged about 54 years daughter of Late Sri Laxmi Chand Sewaram Baraja, R/o 38 B, Singar Nagar, Alambagh, Lucknow.

Applicant

By Advocate Smt. Maya Sinha.

Versus

1. Union of India through its General Manager, Western Railway Church Gate Mumbai.
2. Divisional Railway Manager EB C.T. Mumbai Central.
3. Assistant Divisional Accounts Officer Western Railway Mumbai Central.

Respondents

By Advocate Sri B.B. Tripathi for Sri N. K. Agarwal.

Order (Oral)

**By Hon'ble Dr. A. K. Mishra, Member (A)**

The applicant counsel submits that the applicant is a disabled daughter of deceased employee. The applicant's father died on 19.6.1992. The mother of the applicant also died on 17.12.2000. According to rules, she is entitled to family pension for which, she had been nominated by the deceased employee. She filed a representation on 7.11.2001 and thereafter has been making series of correspondence. She made further representations on 2.9.2008 and thereafter on 28.8.2009. It his her request that these two representations may be decided according to rules.

In view of this submissions, the application is disposed of with a direction to the respondent No. 2 i.e. Divisional Railway Manager, EB C.T. Mumbai Central to dispose of the two latest pending representations dated 2.9.2008 and 28.8.2009 by passing a speaking order within a period of three months from the date of receipt of copy of this order. No costs.

(Dr. A. K. Mishra)  
Member (A)

v.

order  
dated 11-12-09  
for 28.12.09